

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 29

IA 456/2024 IN C.P. (IB)/1385(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PRIVATE LIMITED V/s
RELIANCE INFRATEL LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Aniruddh Gambhir, Adv. Mehul Kumar i/b Cyril Amarchand Mangaldas for Successful Resolution Applicant present. Adv. Prakash Thakkar for the Applicant State Tax Officer Gujarat present through VC

IA 456/2024

Ld. Counsel for the Resolution Professional submits that the plan is already approved and is being implemented qua SRA who has already deposited the money in the account. The distribution of that money is still pending in view of inter se creditor dispute in relation to the distribution of the money, which is sub-judice before the Hon'ble Supreme Court.

This is an application filed by Sales Tax Department Gujarat contending that they ought to be considered as a secured Operational Creditor. List this matter on Board on **08.05.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh